

**India in primary observation list of US**

†2573. SHRI SATYAVRAT CHATURVEDI:

SHRI MOTILAL VORA:

Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

- (a) whether it is a fact that United States has put India in primary observation list for not providing enough security standard in the matter of implementation of intellectual property rights;
  - (b) if so, Government's reaction thereto;
  - (c) whether Government has registered its protest about the matter with US administration;
- and
- (d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI JYOTIRADITYA MADHAVRAO SCINDIA): (a) Yes, Sir. The US has placed India in the 'Priority Watch List', under the provisions of its Trade Act, 1974.

(b) to (d) India has a TRIPS-compliant Intellectual Property Rights (IPR) regime. Government of India has filed a submission in February, 2010 with the US Department of Commerce clearly bringing out the legal, administrative and judicial measures taken for the protection of Intellectual Property Rights in India.

**Conflict of interest of State Government owned bodies accredited by APEDA**

2574. SHRI ANIL MADHAV DAVE:

SHRI BALAVANT ALIAS BAL APTE:

Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

- (a) whether Government is aware that State Government owned organic certification bodies accredited by APEDA pose a conflict of interest *vis-a-vis* organic certification programmes run by the respective State Governments;
  - (b) if so, whether it is in accordance with the National Standards of Organic Production;
- and
- (c) if not, the reasons for not taking cognizance of this anomaly?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI JYOTIRADITYA MADHAVRAO SCINDIA): (a) to (c) The State Government Organic Certification

---

†Original notice of the question was received in Hindi.

Bodies accredited by APEDA under the National Programme for Organic Products(NPOP) function as independent entities in the respective States. They are accredited as per international standards which require policies and procedures to prevent conflict of interest.

#### FDI in service sector

2575. DR. T. SUBBARAMI REDDY: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether uncertain global credit scenario and the financial crisis world faced resulted in foreign direct investment in services sector decline 33.5 per cent to \$ 4.39 billion during 2009-10;

(b) whether according to latest data released by the industrial policy and promotion department services sector, which includes financial and non-financial series, attracted maximum foreign inflows, out of all sectors;

(c) whether during 2008-09, India received 6.61 billion dollars FDI in services sector;

(d) if so, whether the highest FDI comes from Mauritius followed by Singapore and US; and

(e) what are the steps being considered to improve the FDI flow in the services sector?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI JYOTIRADITYA MADHAVRAO SCINDIA): (a) As per the data maintained by this Department, the Foreign Direct Investment (FDI) inflows in the Services Sector were US \$ 6.116 billion and US \$ 4.392 billion (approximately), during the years 2008-09 and 2009-10 respectively, showing a decline of about 28.19 % in 2009-10 over 2008-09.

(b) Yes, Sir.

(c) During the year 2008-09, the FDI inflows in the services sector were US \$ 6.116 billion.

(d) The country-wise FDI inflows, in the services sectors, during the financial year 2009-10, in respect of Mauritius, USA and Singapore, were as under:

Mauritius	US \$ 1.99 billion
USA	US \$ 0.78 billion
Singapore	US \$ 0.35 billion